## Abolishing the post of Director General (Special Investigation)

- 1163. SHRI RAJNI RANJAN SAHU: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that there have been two posts of Direcors General Investigation for the Income-tax Department (i) Director General and (ii) Special Investigation for assessment of Income-tax;
- (b) whether the post of Director General has since been abolished, if so, what are the reasons therefor:
- (c) how far it will affect in unearthing black money in the country; and
- (d) whether Government propose to revive the post and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S- M. KRISHNA): (a) There have been two posts of Directors General, namely. Director General (Investigation) and Director General (Special Investigation) in the Income-tax Department.

(b) to (d) In the interest of better Coordination of the work developed on investigating authorities in the Income-tax Department and for carrying out search and seizure operations in a more vigorous and sustained manner, it has been decided to abolish the post of Director General (Investigation) from headquarters and in lieu strengthen the field organisation by adding a post of Director of Inspection (Investigation). The new set up is to be given a fair trial and it is not proposed to revive the post of Director General (Investigation) for the present.

## Income-tax collected daring 1983-84

1164. SHRI RAJNI RANJAN SAHU: Will the Minister of FINANCE be pleased to state:

- (a) the amount of income-tax collected for the year ending on the 31 st March, 1984 by way of advance-tax, by way of tax deduction at source and by way of self-assessed tax;
- (b) what efforts are being made .by Government to recover the incometax arrears which are outstanding for more than two years; and
- (c) what are the names of the individuals/flrms/companies against whom income-tax of more than Rs. 10 lakhs is outstanding for the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA): (a) The amount of income-tax collected for the year ending on the 31st March, 1984 by way of advance tax, by way of tax deduction at source and by way of self-assessment is not yet available. However, the total collection of income-tax (including CT) for the year 1983-84 is to the tune of Rs. 4130.04 crores. The figures are provisional.

- (b) The Income-tax Act, 1961 provides for several steps for enforcing collection and recovery of 'tax-in-arrears' such as levy of penalty attachment of monies due to the defaulters, distraint and sale of movable property, committing the defaulter to Civil imprisonment etc. Depending upon the facts and circumstances of each case, suitable steps are taken from time to time by the income-tax authorities concerned for recovery of tax arrears.
- (c) There were 428 individuals, firms and companies against whom income-tax of more than 10 lakhs, was outstanding as on 30-9-83. No useful purpose will be served by mentioning the namei of all such persons. However, if the Hon'ble Member desires to know the details of any particular person, the same can be made available,